

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

Wednesday the Sixth DAY OF May  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 333/87

BETWEEN:-

V. Subbia Rao

.....APPLICANTS.

AND

- 1) The Chief operating Supdt,  
S.C. Rly, Sec'dad.
- 2) The Senior operating Supdt,  
S.C. Rly, Vijayawada.
- 3) The Senior Divisional Personnel Officer  
S.C. Rly, Vijayawada.
- 4) Sri T. V. S. Satyanarayana Rao,  
S.S. Tangere.

.....RESPONDENTS.

PL

Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to set aside the order of the 3<sup>rd</sup> respondent in B/P.535/V/12/1 office order no T/60/1987 dated 16/4/87. in so far as transferring the applicant from the post of Traffic Inspector, Tenali to Station Supdt of Namburu may be declared illegal.

ORIGINAL APPLICATION NO.333 of 1987.  
COUNSEL FOR APPLICANT : MR. P. KRISHNA REDDY  
COUNSEL FOR RESPONDENTS: MR. N.R. DEVARAJ, Stg.Bounsel for Rlys.

ORDERS OF THE TRIBUNAL DATED 6-5-1987)

The applicant herein who is working as Traffic Inspector at Tenali Railway Station in South Central Railway, <sup>dt. 16-4-87</sup> seeks to impugne the order transferring him to Nambur.

2. It is stated that he was posted to Tenali only thirteen months ago. It is also stated that he belongs to Scheduled Caste and that as per Railway Board's policy the Scheduled Caste and Schedule Tribe employees shall be transferred very rarely and for strong reasons only. These instructions are stated to have been ignored in the present case.

3. Heard Mr. Devaraj, Standing Counsel for the Railways. He stated that the applicant <sup>should</sup> have made representation to the competent authority bringing to his notice these facts, before approaching this Tribunal. In the circumstances, an opportunity is given to the applicant to make a representation to the competent authority, <sup>within 3 days of receipt of this Order.</sup> Such representation will be considered and disposed of expeditiously.

4. We further direct that till the disposal of the above representation by the competent authority, the applicant will be retained at Tenali, if he had not been relieved from the present position at Tenali, <sup>as on today ie 6-5-87</sup>

5. With the above directions, the application is disposed of at the time of admission itself.

*B.N.Jayashimha*

(B.N.JAYASHIMHA)  
Vice-Chairman

*D.Surya Rao*

(D.SURYA RAO)  
Member (J)

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//ORDERS OF THE TRIBUNAL//

Furnish today.

*Court Master.*